

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 7

CA(CAA)/ 17 /Chd/Hry/2024
(1st Motion)

IN THE MATTER OF:

Z X Drugs Pvt Ltd.

...Transferor Company

With

Suryavanshi Ventura Pvt. Ltd.

...Transferee Company

Under Section: 230-232, CA 2013

Order delivered on 03.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant Companies : Mr. G.S. Sarin, PCS
Mr. Iswar Mohapatra, Advocate

ORDER

This is a first motion application filed under Section 230-232 of the Companies Act, 2013. It is stated by learned counsel for the applicant that there is some clerical mistake in the prayer and he may be given one opportunity to amend the same. Let the same be done within one week. Learned counsel for the applicant companies is also directed to file affidavit regarding the Sectoral Regulators, more particularly whether Drug Controller and National Pharmaceutical Pricing Authority would be its statutory regulator in view of nature of their business within one week. List the matter on 07.06.2024.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM